

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2938**  
(TO BE ANSWERED ON 11.03.2020)

**CCL FOR DIVYANG WOMEN**

**2938. SHRI HEMANT TUKARAM GODSE:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has doubled the child care allowance for divyang women;
- (b) if so, the details thereof including allowance provided in Maharashtra;
- (c) the time by which the said scheme is likely to be implemented; and
- (d) the burden likely to be on the Government exchequer as a result thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): Consequent upon implementation of the recommendations of the 7<sup>th</sup> Central Pay Commission, the rates of special allowance for women with disabilities have been increased from Rs.1500/- per month to Rs.3000/- per month for child care, payable from the time of the child's birth till the child is two years old. This special allowance shall be payable for a maximum of two eldest surviving children and would be automatically raised by 25% every time the Dearness Allowance on the revised pay structure goes up by 50%. It is effective from 1<sup>st</sup> July, 2017 and applicable to all Central Government disabled woman employees, irrespective of their place of posting, including in Maharashtra.

(d): No specific information regarding the financial burden on Central exchequer in this regard is available.

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